

**SHRI RANABAHADUR SINGH**  
(Sidhi) : Sir, I had raised a matter. . . .

**MR. SPEAKER** : Well, you did not seek my permission. You will kindly sit down.

**SHRI RANABAHADUR SINGH** :  
Sir, I raised this matter on the 12th of last month, to seek your guidance, which related to the shortage of food in my constituency. I request you to prevail upon the Minister of Food to make some sort of a statement.

**MR. SPEAKER** : I shall ask the other day.

**SHRI RANABAHADUR SINGH** :  
I raised it on the 12th of last month.

**MR. SPEAKER** : I shall ask the Minister to come out with his statement at the earliest. Now, Dr. Karan Singh.

12.07 HRS.

**STATEMENT *re.* CALLING OFF OF  
STRIKE BY DELHI JUNIOR  
DOCTORS**

**THE MINISTER OF HEALTH AND  
FAMILY PLANNING (DR. KARAN  
SINGH)** : Mr. Speaker Sir, the House will be glad to know that the Delhi Junior Doctors called off their strike in the afternoon of 6th April on the basis of the statement made by me in this Hon'ble House on the 2nd. The Junior Doctors have resumed work and the hospital services are fast returning to normal.

**ELECTION TO COMMITTEE**

**RECOMMENDATION TO RAJYA SABHA TO  
ELECT MEMBERS TO COMMITTEE ON  
WELFARE OF SCHEDULED CASTES AND  
SCHEDULED TRIBES**

**SHRI D. BASUMATARI (Kokra-  
jhar)** : I beg to move :

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect three members of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Com-

mittee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancies caused by the retirement of Sarvashri N. P. Chaudhari and Sundarmani Patel and Miss Saroj Purshottam Khaparde from Rajya Sabha and do communicate to his House the names of the members so elected by Rajya Sabha to the Committee."

**MR. SPEAKER** : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect three members of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancies caused by the retirement of Sarvashri N. P. Chaudhari and Sundarmani Patel and Miss Saroj Purshottam Khaparde from Rajya Sabha and do communicate to this House the names of the members so elected by Rajya Sabha to the Committee."

*The motion was adopted*

12.08 HRS.

**CODE OF CIVIL PROCEDURE  
(AMENDMENT) BILL\***

**THE MINISTER OF LAW, JUSTICE  
AND COMPANY AFFAIRS (SHRI  
H. R. GOKHALE)** : I beg to move for leave to introduce a Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963.

**MR. SPEAKER** : The question is :

"That the leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963.

*The motion was adopted*

**SHRI H. R. GOKHALE** : Sir, I introduce the Bill.

\*Published in Gazette of India Extra-ordinary Part II, Section 2, dated 8-4-74.